



**Regional Office, Karnal Region
Haryana State Pollution Control Board**

2nd floor, SCO- 78-79 above Punjab National Bank, Namastey Chowk, Karnal
Website - www.hspcb.gov.in E-Mail Id- hspcbrokar@gmail.com

No. HSPCB/KAR/2023/~~689~~370

Dated: 18/01/2023

To

The Registrar General,
National Green Tribunal,
New Delhi. (Email Id - rg.ngt@nic.in & ngtpb.pg@gmail.com)

**Sub: - Submission of Action Taken Report - Original Application No.
689/2022 titled as Gurvinder Singh & State of Haryana.**

Respected Sir,

In this regard, please find enclosed herewith the latest action taken report on behalf of Haryana State Pollution Control Board in Original Application No. 689/2022 titled as Gurvinder Singh & State of Haryana.

It is requested that the report be placed on record.

DA: As Above.


18/1/22
**Regional Officer
Karnal Region**

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

OA No.689/2022

IN THE MATTER OF:

Gurvinder Singh	...	Applicant
	Versus	
State of Haryana	...	Respondent

**REPORT ON BEHALF OF HARYANA STATE
POLLUTION CONTROL BOARD IN COMPLIANCE OF
ORDER DATED 31.10.2022.**

MOST RESPECTFULLY SHOWETH:

1. That this Hon'ble Tribunal took notice of the complaint letter alleging the pollution caused by the rice mill that goes by the moniker of M/s Balaji Rice Mill at Village Randoli, Tehsil Indri, District Karnal. Further Hon'ble Tribunal directed that "*We are also informed that in the area concerned, there are large there are large number of rice mills and there is probability that all such units are causing air pollution in the area. That be so, Committee shall visit and inspect all the rice mills operating in Tehsil Indri, District Karnal and if any violation of environmental norms is found, they may take appropriate remedial action in accordance with law.*"

That upon receipt of the directions from Hon'ble Tribunal, this office wrote a letter to Deputy Commissioner requesting him for constitution of a joint team as directed by Hon'ble Tribunal.

2. That the team was constituted dated 13.12.2022 vide Endst. No. 26058-63(Annexure-R/1) with following members-
 1. Sub Divisional Magistrate, Indri.
 2. RO, HSPCB, Karnal.
 3. Joint Director, DIC, Karnal.

The unit wise detailed report is as follows-

Sr. No.	Name of the Industry	Compliance Status	Remarks
1.	M/s Shree Balaji Rice Mills Vill Randoli Indri Karnal	Compliant	<p>Unit has a CTO from HSPCB. Unit has a NOC from Town and Country Planning Department dated 14/07/1995 and also from Gram Panchayat and Sarpanch dated 02/08/1995 (Copy attached R/2).</p> <p>There is no water polluting process in the unit, hence no trade effluent generated as unit is a Raw Rice Huller only, which is having process of De-husking of Paddy only. No water required in De-husking of Paddy. There is no boiler in the unit.</p> <p>The unit has provided sheds and dust collector as Air Pollution Control Measures to control fugitive emissions generated during de-dusking of paddy process.</p>
2.	M/s Shree Vishnu Rice Mill, Village Biana Indri, Karnal	Non Compliant	<p>Unit was found running without consent. A Show Cause Notice for 15 days was issued to the industry vide letter no. HSPCB/KAR/2022/6889 dated 26.12.2022 (Copy attached R/3).</p> <p>Unit applied for Consent to Operate (CTO) from HSPCB after issuance of a Show Cause Notice to unit. The application is in process.</p> <p>There is no water polluting process in the unit, hence no trade effluent generated as unit is a Raw Rice Huller only, which is having process of De-husking of Paddy only. No</p>

			<p>water required in De-husking of Paddy. There is no boiler in the unit.</p> <p>The unit has provided sheds and dust collector as Air Pollution Control Measures to control fugitive emissions generated during de-husking of paddy process.</p> <p>For operating without obtaining prior consent to operate under the Water (Prevention and Control of Pollution) Act, 1974 and/or Air (Prevention and Control of Pollution Act, 1981, an Environmental Compensation amounting to Rs. 13,98,750/- vide Regional Office, Karnal letter no. HSPCB/KAR/2023/364 dated 18.01.2023 has been proposed against the unit. The same is under finalization.</p>
3.	M/s Dev Laxmi International rice mill Village Randauli, Tehsil Indri, Karnal	Compliant	<p>Unit has been established after obtaining CTE. It applied for Consent to Operate (CTO) from HSPCB on 23.12.2022 and CTO application is under process.</p> <p>During inspection by Joint Committee on 26.12.2022, unit was not in operation. There is no water polluting process involved, hence no trade effluent generated as unit is a Raw Rice huller only, which is having process of De-husking of Paddy only. No water required in De-husking of Paddy. There is no boiler in the unit.</p>

			The unit has provided sheds and dust collector as Air Pollution Control Measures to control fugitive emissions generated during de-dusking of paddy process.
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The report is submitted accordingly for kind consideration. It is undertaken to comply with the directions passed by this Hon'ble Tribunal.



**Regional Officer
Karnal Region**

Haryana State Pollution Control Board

Place: Karnal

Date:



13/12
F.R
Regional Officer
A.L.E. Sc 'B'-I, II, III
J.E.E. Clerk
13/12/22

Office of Deputy Commissioner, Karnal Government of Haryana

Subject:- Original Application No. 689/2022 (Gurvinder Singh Applicant Versus State of Haryana Respondent) Before the National Green Tribunal Principal Bench, New Delhi.

Regional Officer, HSPCB Karnal Region, Karnal vide his office letter No. 5630 dated 11.11.2022 has intimated that Hon'ble NGT, on the basis of a complaint received by post/email has registered an original application by taking suo-moto cognizance under Section 14 & 15 of National Green Tribunal Act, 2010. Hon'ble NGT has further directed that "this matter may be examined by a joint Committee who shall visit concerned area within within 15 days and if any environmental norms violation is found, shall take appropriate remedial action

In compliance of the above, a team of following Officers is hereby constituted under the chairmanship of Sub-Divisional Magistrate, Indri to visit concerned area within within 15 days and if any environmental norms violation is found, shall take appropriate remedial action in the above matter in accordance with law:-

1. Sub Divisional Magistrate, Indri - Chairman
2. Joint Director, D.I.C. Karnal
3. R.O. HSPCB Karnal Region Karnal


for Deputy Commissioner,
Karnal.

Endst No. 26058-63 MV Dated 13/12/22

A copy of the the above is forwarded to the following for information and further necessary action:-

1. Sub Divisional Magistrate, Indri
2. D.F.S.C. Karnal with the direction to to provide the list of all rice mills operating in Tehsil Indri.
3. District Karnal so that same can be tallied with the record of office of RO, HSPCB Karnal.
4. Joint Director D.I.C. Karnal.
5. R.O. HSPCB Karnal
6. Steno to D.C. Karnal


for Deputy Commissioner,
Karnal.



इस विषय में बताया है कि मैं श्री बाताजी राईत निवा
 रन्दीली तब तबतील जन्दी जिला बरनाल, गांव रन्दीली में लगने का रही
 है इसमें गांव जालों तथा ग्राम पंचायत रन्दीली को इसके लगने पर कोई शाराज
 नहीं है। उक्त भूमि पर कच्चे उपास का अपना राईत मिल लागतकारी है। इसके
 नब्दीक न तो कोई लाग है ना ही मजली पालन तालाव है तथा
 ना ही इसमें गांव में कोई प्रदूषण का खतरा है। इस फर्म को तभी ताईतेंत व लागत
 की मंजूरी दी जाये। ग्राम पंचायत रन्दीली को इसके धारे में कोई शाराज नहीं है।



श्रीम पाली पंचायत

वर्ग नं. 2

श्रीम राजी

वर्ग नं. 7

सिरिया रामजी

वर्ग नं. 8

Suresh Kumar Panch

वर्ग नं. 5

श्रीम राजी पंच

वर्ग नं. 6

श्रीम राजी

वर्ग नं. 1



R.T.L.
वर्ग नं. 3

श्रीम पंचायत, रन्दीली : बरनाल

वर्ग नं. 7

वर्ग नं. 3

ग्राम पंचायत रन्दीली

खण्ड जन्दी जिला बरनाल



R.T.L.

वर्ग नं. 3

वर्ग नं. 3

श्रीम राजी पंच (S.C.)

वर्ग नं. 4

वर्ग नं. 4



R.T.L.
वर्ग नं. 4

वर्ग नं. 4

ACCEPTED
 NOVARY PUBLIC
 BARNAL 2/8/95



No. HSPCB/KAR/2022/ 6889

Registered Post

Dated: 26/12/2022

To
 M/s Shree Vishnu Rice Mill,
 Village Blana Indri, Karnal.

Sub:- Show Cause Notice for Closure under section 31 - A of the Air (Prevention and control of Pollution) Act, 1981 & under section 33 - A of the Water (Prevention and control of Pollution) Act, 1974 and Prosecution under Section 21/22 read with Section 37/38 of the Air Act, 1981 & Section 24/25 read with Section 43/44 of Water (Prevention & Control of Pollution) Act 1974 & Imposition of Environmental Compensation as per policy of the Board.

Whereas your unit was inspected by the Joint team constituted by Respected Deputy Commissioner in compliance of Hon'ble NGT directions in OA No. 689/2022 Gurvinder Singh Applicant Versus State of Haryana before the NGT Principal Bench, New Delhi on 20/12/2022.

Whereas you were operating a rice huller which is covered under Green Category of Consent Management of the Board.

Whereas you didn't furnish any CTE/CTO at the time of the inspection.

Whereas you have installed sheds and enclosures for containment of fugitive dust emissions.

Whereas you have not applied for consent to establish /consent to operate, thus rendering liable to punishable under the provisions of Air (Prevention & Control of Pollution) Act, 1981 & Water (Prevention & control of Pollution) Act, 1974.

THEREFORE, you are hereby show caused for 15 days as to why closure action under section 31 - A of the Air (Prevention and control of Pollution) Act, 1981 & 33-A of Water (Prevention & Control of Pollution) Act, 1974 & why legal action & penal proceedings may not be initiated against your unit/project and its owners under the provisions of 21/22 read with Section 37/38 of the Air Act, 1981 & section 24/25 read with section 43/44 of Water (Prevention & Control of Pollution) Act 1974 Environmental Compensation as per policy of the Board may not be imposed on your unit and under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 for the violations referred above not to be taken against your unit.

In case you fail to comply with the deficiencies mentioned above within stipulated period, it will be presumed that you have nothing to say in this regard and accept the status as mentioned above, which will warrant closure action against your unit under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 & under section 33-A of the Water Act (Prevention & Control of Pollution) Act, 1974 & legal action & penal proceedings may not be initiated against your unit/project and its owners under the provisions of 21/22 read with Section 37/38 of the Air Act, 1981 & section 24/25 read with section 43/44 of Water (Prevention & Control of Pollution) Act 1974 Environmental Compensation as per policy of the Board may not be imposed on your unit and under section 31-A of Air (Prevention & Control of Pollution) Act, 1981, without giving any further notice/letter/communication.

"31-A & 33-A" Not withstanding anything contained in any other, but subject to the provisions of this Act and to any directions that the Central Government may give in this behalf, a Board may, in the exercise of its power and performance of its functions under this issue any directions writing to any person, office or authority and such person, officer or authority / shall be bound to comply with such directions.

Explanations: For the avoidance of doubts, it is hereby declared that the power to issue direction under this section includes the power to direct:-

- (i) The closure, prohibition or regulation of any industry, operation or process.
- Or
- (ii) The stoppage or regulation or supply of electricity, water or any other services.

Endst. No. HSPCB/KAR/2022/

A copy of the above is forwarded to:-

1. The Deputy Commissioner, Karnal for kind information, please.
2. The SDM, Karnal for kind information, please.
3. The Joint Director, DIC, for information, please.

(Indri)
Karnal

[Signature]
Regional Officer
Karnal Region
Dt:- 26 / 12 / 2022

[Signature]
Regional Officer
Karnal Region